

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:49
ANSWERED ON:24.11.2014
LNG TERMINALS
Mohammed Shri Faizal P.P.

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the details of the Liquefied Natural Gas (LNG) Terminals proposed to be set up in Southern part of the country, State-wise;
- (b) whether the Government has set any deadline for Southern States to complete the process of acquiring lands for the construction of pipeline for the proposed LNG Terminals; and
- (c) if so, the present status of each of the project and action taken by the Government to make the projects functional, State-wise?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a): Decision to set up LNG terminals is taken by different entities based on techno- commercial considerations. The state-wise details of LNG terminals/Floating Storage and Regasification Units (FSRU) proposed to be set up in Southern part of the country are as under:

Sl No.	Location	State	Envisaged capacity (in MMTPA)
1.	Gangavaram	Andhra Pradesh	5
2.	Kamarajar Port (formerly Ennore Port)	Tamil Nadu	5
3.	Mangalore	Karnataka	2-3
4.	Kakinada	Andhra Pradesh	3.5-5

(b) & (c): No, Madam. Land for laying of natural gas pipelines to be connected to the LNG terminals is acquired in accordance with the provisions of the Petroleum & Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962. Further, natural gas pipelines are laid by the concerned entities authorized by the Government/Petroleum & Natural Gas Regulatory Board (PNGRB) as per the terms and conditions of the authorization.